

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2794

ANSWERED ON:13.03.2000

AMENDMENTS OF HINDU SUCCESSION ACT

A. VENKATESH NAIK;BHAWANA GAWALI (PATIL);Y.S. VIVEKANANDA REDDY

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether the Union Government have asked all the States to carry out suitable amendments in the Hindu Succession Act, 1956 with a view to confer property rights on women in a joint family;

(b) if so, whether the State Governments have been asked to give a status report on the action taken to amend section-6 of the Act; and

(c) if so, the details in this regard?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a) to (c) : Department of women and Child Development has requested the various State Governments/Union territory Administrations to draw up necessary legislative proposal to amend Section 6 of the Hindu Succession Act, 1956 to give daughters their due share of coparcenary rights as has been done in the States of Andhra Pradesh, Karnataka, Maharashtra and Tamil Nadu.

Department of Women and Child Development has reported that the Governments of Orissa, Sikkim, Nagaland and Kerala have furnished their Action Taken Report/Comments on the aforesaid reference. The Government of Orissa has stated that the matter was under examination of the Law Department and a decision would be taken soon. The Hindu Succession Act has not so far been extended to the State of Sikkim. The State of Nagaland enjoys special provisions relating to the customary laws under article 371A of the Constitution and hence the provisions of Hindu Succession Act, 1956 are not relevant to that State. Government of Kerala has replied that in view of the Kerala Joint Hindu Family System (Abolition) Act, 1975, section 6 of the Hindu Succession Act, 1956, in effect, does not operate in Kerala.